

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH-I, CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING  
HELD ON **30.04.2024** THROUGH VIDEO CONFERENCING

---

**PRESENT:** HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)  
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

---

**IN THE MATTER OF** : Indian Bank  
Vs  
C SabariSriram

**MAIN PETITION NUMBER** : CP(IB)/49/CHE/2024

**(IA/MA) APPLICATION NUMBERS**

IA/1133(CHE)/2024

---

**ORDER**

Present: Ms. Sangeetha, Ld. Counsel for the Petitioner.  
Ms. E. Santhanalakshmi, Ld. Counsel for the IRP.  
Shri. R. Praveen, Ld. Counsel for the Respondent.

Report filed by the IRP recommending initiation of IRP against the Personal Guarantor.

Ld. Counsel for the Respondent seeks and is granted two weeks time to file reply / objections.

Rejoinder, if any, be filed within two weeks thereafter.

List the petition for hearing on **25.06.2024**.

Sd/-

**VENKATARAMAN SUBRAMANIAM  
MEMBER (TECHNICAL)**

Sd/-

**SANJIV JAIN  
MEMBER (JUDICIAL)**

vs